

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3294
ANSWERED ON:22.12.2008
LICENCE TO PRIVATE TELECOM COMPANIES
Patel Shri Jivabhai Ambalal;Singh Deo Smt. Sangeeta Kumari

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the terms and conditions under which licence is granted to private telecom companies;
- (b) whether the said conditions have not been fulfilled so far by some compnies; and
- (c) if so, the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) The Unified Access Services (UAS) Licences are granted to registered Indian companies on the terms and conditions of the UAS licence guidelines dated 14.12.2005.
- (b) Sir, all the companies who have been awarded UAS licences fulfil the terms & conditions of UAS guidelines dated 14.12.2005.
- (c) Does not arise, in view of (b) above.